

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6254/2012

(From the judgement and order dated 04/05/2012 in CRLA No.759/1982, of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

JAGADAMBA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for bail, bringing on record additional documents and office
report)

WITH SLP(Crl) NO. 7568 of 2012

(With appln.(s) for exemption from filing O.T. And bail and office report)

Date: 06/09/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. J.C. Gupta, Sr. Adv.

Mr. Anurag Tomar, Adv.

Mr. Rameshwar Prasad Goyal, Adv.

Mr. Anurag Kishore, Adv.

For Respondent(s) Mr. Gaurav Bhatia, AAG

Mr. Adarsh Upadhyay, Adv.

Mr. Piyush Vashistha, Adv.

Mr. Shantanu Bansal, Adv.

Mr. Adarsh Upadhyay, Adv.

UPON hearing counsel the Court made the following

O R D E R

Post for final hearing on a non-miscellaneous day after
four weeks.

Depositions of witnesses may be filed in the meantime, if
not already filed.

|(Mahabir Singh)
| Court Master

| (Veena Khera)
| Court Master

|
|